

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).313-314/2020

INDRAPAL SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With applns for exemption from filing O.T., exemption from filing affidavit, for grant of bail)

Date : 02-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Appellant(s) Mr. Divyesh PratapSingh, AOR
Ms. Shivangi Singh, Adv.
Mr. Pratiksha Tripathi, Adv.
Mr. Ashutosh Mishra Adv.
Mr. Vikram Pratap Singh Adv.
Mr. RanjanaSingh, Adv.

For Respondent(s) Mr. Dharendra Singh Parmar, Adv
Mr. Krishnanand Pandeya, AOR
Ms. Shreyase Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Registry is directed to summon the original records from the High Court.

The digitized copy of the record be sent to the learned counsel for the parties by e-mail.

The parties have voluntarily agreed to appear in Court physically and argue the matters on 30.07.2021.

List on 30.07.2021.

Signature Not Verified
Digitally signed by
GEETA AHUJA
Date: 2021.07.03
12:28:52 IST
Reason: 

(Geeta Ahuja)
Court Master

(Beena Jolly)
Court Master